

BA TMP-14 OF 2020

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE RAJA VIJAYARAGHAVAN V

WEDNESDAY, THE 08TH DAY OF APRIL, 2020 /19TH CHAITHRA, 1942

B.A. TMP - 14 OF 2020

CRIME NO.165/2020 OF ALAPPUZHA SOUTH POLICE STATION, ALAPPUZHA DISTRICT

PETITIONER/ACCUSED NO.2:

ELSON SAMUEL, AGED 23 YEARS,

S/O JACOB SAMUEL, VAZHAYIL (H),

KARIKKULAM (P.O), RANNI, PATHANAMTHITTA.

BY ADVS.SRI.M.VIVEK

SRI.BIJIMON C. CHERIAN

RESPONDENT/STATE:

STATE OF KERALA,

REPRESENTED BY PUBLIC PROSECUTOR,

HIGH COURT OF KERALA, ERNAKULAM.

BY PUBLIC PROSECUTOR SRI.T.R.RENJITH

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 08.04.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

When this application was taken up, it is submitted by the learned counsel appearing for the applicant that the 1st accused has been granted conditional bail by the Court of Session.

Having regard to the facts and circumstances, I direct the applicant herein to move the Sessions Court and the Sessions Judge is directed to consider the application and pass appropriate orders. This application will stand closed.

Hand over a copy of this order today itself.

RAJA VIJAYARAGHAVAN.V.

JUDGE

ps/8/4/2020